



भारतीय विधिज्ञ परिषद् BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, Near Bal Bhawan, New Delhi - 110002

Chairman Order Dated 15.05.2020

The office of the Council has placed complaints sent by several Members of Bar Council of Uttar Pradesh containing very serious allegations of misappropriation of money, abuse of power and position and misconduct of Mr. Hari Shanker Singh, Chairman, Bar Council of Uttar Pradesh.

The allegations as per the complaints are that Mr. Singh had opened an Account in a Bank without the sanction of the State Bar Council of Uttar Pradesh jointly with a Clerk, who has never been authorized to operate the Bank Account by the State Bar Council. Further, allegation is that the money received as enrolment fee has been illegally transferred to the said Bank Account and huge money has been misappropriated.

The another serious allegation is that one Mr. Ram Jeet Singh was suspended from the post of the Secretary of the State Bar Council of Uttar Pradesh for misconduct long back. The departmental inquiry was conducted by a Former Judge of the High Court against Mr. Ram Jeet Singh; the inquiry Committee found him guilty of serious misconduct and misappropriation of huge money. The enquiry report has found that said Ram Jeet Singh was guilty of misappropriation of an amount of more than 72 lakhs.

Surprisingly, this man (Mr. Ram Jeet Singh) has been reinstated by Mr. Hari Shanker Singh on 15.05.2020 (soon before the expiry of the tenure of Mr. Hari Shanker Singh). Mr. Hari Shanker Singh's tenure is going to expire on 08.06.2020. The complaint expresses malice on the part of Mr. Hari Shanker Singh, Chairman, in this act of reinstatement of Mr. Ram Jeet Singh.

The complaint petition further states that even after the requisition of 8 Members for holding an emergent meeting Mr. Hari Shanker Singh was/is trying to delay the matter and has illegally refused to convene the meeting in order to continue with his illegal acts and the order of reinstatement of Ram Jeet Singh is a clear proof of such mischievous act and wrongful tactics adopted by Mr. Hari Sanker Singh. (Separate order has already been passed today in that matter).

Under the aforementioned circumstances, the Hon'ble Members of Bar Council of Uttar Pradesh have made request to take immediate steps in the matter and to restrain Mr. Hari Shanker Singh from discharging his duties as Chairman with immediate effect, so that, he may not be able to maneuver and manipulate the things. They have apprehended that the documents may be tampered by Mr. Hari Shanker Singh, if he is not restrained immediately.

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The Members have also made a request to stay all the orders including the order dated 15.05.2020 passed by Mr. Hari Shanker Singh, Chairman, Bar Council of Uttar Pradesh by which he has reinstated Ram Jeet Singh on the post of Secretary.

Accordingly, the following orders are being passed: -

1. Mr. Hari Shanker Singh, Chairman, Bar Council of Uttar Pradesh is hereby restrained from discharging the functions of the Chairman of State Bar Council of Uttar Pradesh with immediate effect.

Mr. Devendra Mishra Nagraha, Vice-Chairman, Bar Council of Uttar Pradesh will take the charge of office of Chairman and discharge the functions of the Chairman soon after communication of this order.

The operation of all the orders passed by Mr. Hari Shankar Singh after 14.03.2020 shall remained stayed. These orders shall be placed before the General House of the State Bar council as and when the State Bar Council thinks fit and proper.

2. Mr. Hari Shankar Singh is further requested and directed to explain as to under what circumstances he opened a separate Joint Bank Account along with an unauthorized clerk and diverted the amount collected as enrolment fee in that Account, without getting any authority from the Bar Council of Uttar Pradesh.
3. Mr. Hari Shankar Singh will also explain as to how and why, without getting any authority from the Bar Council of Uttar Pradesh, he has passed the illegal order of reinstatement of Mr. Ram Jeet Singh even after having full knowledge of the enquiry report submitted by a former Hon'ble Judge of the High Court against him [where charges of misappropriation of Rs.72 Lakhs (approximately) have been established).

The said explanation should reach the office of the Bar Council of India within a period of Ten (10) days from the date of receipt of this order.

Sd/-

(Manan Kumar Mishra)

Chairman

Bar Council of India

Certified to be a True Copy



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(Srimanto Sen)

Secretary

Bar Council of India